## The 2nd January 1967

No.LJL.23/66/17.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

## ASSAM ACT I OF 1967

(Received the assent of the President on the 29th December, 1966)

THE ASSAM FINANCE (SALES TAX) (SECOND AMENDMENT) ACT, 1966

[Published in the Assam Gazette Extraordinary, dated the 3rd January, 1967]

An

Act

further to amend the Assam Finance (Sales Tax) Act, 1956

Whereas it is expedient further to amend the Assam Assam Act Finance (Sales Tax) Act, 1956, hereinafter called the XI of 1956. principal Act, in the manner hereinafter appearing; Preamble. It is hereby enacted in the Seventeenth Year of the

Republic of India as follows:-

Short title, commencement.

- 1. (1) This Act may be called the Assam Finance (Sales Tax) (Second Amendment) Act, 1966.
- (2) It shall have the like extent as the principal
  - (3) It shall come into force at once.

Amendment

Amendment 2. In section 2 of the principal Act, in clause (9), 2(9) (ii) of in item (ii), for the figures and words "1.96 per cen-Assam Act tum in the case of goods taxed at the rate of 2 paise XI of 1956. in the rupee", the following figures and words shall be substituted, namely:-

> "2.91 per centum in the case of goods taxed at the rate of 3 paise in the rupee".

Amendment 3. In the Schedule to the principal Act, for the of the Schedule to digures and words "2 paise in the rupee" against serial Nos. 40 and 46, the figures and words "3 paise in the XI of 1956. rupee' shall be substituted.

B. SARMA, Secy, to the Govt. of Assam. Law Department.